

FIR NO. 219/2019
PS M S Park
U/s. 365/323/342/506/34 IPC
S/V. Sachin Sehrawat & Vishal

18.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Sh. I.P. Saini, Id counsel for the applicant/accused.

This bail application U/s. 437 Cr.P.C. is moved on behalf of accused Sachin Sehrawat @ Vishal.

Reply filed by the IO.

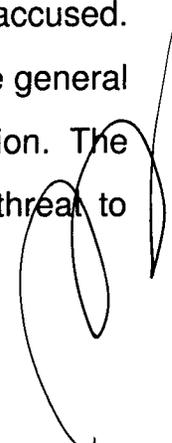
Arguments heard. Record perused

It is argued by the Ld. Counsel for the applicant/accused that the applicant/accused has been falsely implicated in the present matter and the accused is in JC since 11.09.2020. It is argued further that no purpose would be served by keeping the applicant/accused in custody. Benefit of bail is requested.

Ld. APP for the state has argued per contra and has opposed the bail application on the ground that the offences against the applicant/accused are serious in nature. The accused is also involved in many cases.

Submissions heard.

The court is mindful of the fact that as a general rule it is the bail and not the jail, which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of the investigation. The possibility of witness tempering and the apprehension of threat to witnesses are the factors which cannot be ignored.



In the case at hand, the accused was, as per the reply filed by the IO, the accused is habitual offender. The accused has committed the offences in cruel manner having all disregard to humanity. The accused is also involved in many cases. The possibility of the applicant/ accused committing similar offences and the possibility of applicant/ accused fleeing the process of law cannot be ruled out.

Keeping in mind the totality of the facts and the circumstances I deem appropriate to dismiss the bail application, as the same is not warranted in the interest of justice.

Copy of order be given dasti.

(Mayank Mittal)
Metropolitan Magistrate 06 (SHD)
Karkardooma Court/Delhi/18.12.2020

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FIR NO. 444/2020
PS Seema Puri
U/s. 27 NDPS Act
S/V. Ayub Khan

18.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Sh. Pankaj Bhushan, counsel for the applicant/accused.

An application under Section 437 Cr.P.C is moved on behalf of accused Ayub Khan for grant of bail.

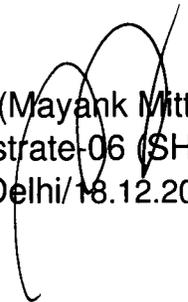
Arguments heard on bail application.

Accused is in JC since 29.09.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed of accordingly.


(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/18.12.2020

FIR NO. 239/2020
PS M S Park
U/s. 379/34 IPC
S/V. Neeraj Kumar

18.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Sh. Raj Kumar, counsel for the applicant/accused.

An application under Section 437 Cr.P.C is moved on behalf of accused Neeraj Kumar for grant of bail.

Arguments heard on bail application.

Accused is in JC since 05.11.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed off accordingly.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/18.12.2020

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e-FIR NO. 28628/2020
PS Seema Puri
U/s. 379/411/34
S/V. Naveen Nagar

18.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Sh. Pardeep Kumar, counsel for the applicant/accused.

An application under Section 437 Cr.P.C is moved on behalf of accused Naveen Nagar for grant of bail.

Arguments heard on bail application.

Accused is in JC since 07.11.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed of accordingly.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/18.12.2020